

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 979/2016

IN THE MATTER OF:

Khanna Traders & Engineering

.....Petitioner

v.

Super Plastronics Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439(1)(b)

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (T)


For the Petitioner(s) : Mr. Manish Malhotra & Mr. Vijai Kumar, Advocates

ORDER

According to the order dated 14.09.2017 passed by Hon'ble Delhi High Court the respondent has not been served and as per notification dated 07.12.2016 such like cases were required to be transferred to the National Company Law Tribunal. However, learned counsel for the petitioner states that the counter has been filed by the respondent on 04.03.2017 which is not on the record of the Hon'ble High Court as transferred to the NCLT.

In view of the above, learned counsel seeks and is granted time to explain the factual position so that the matter be decided according to law.

List for further consideration on 10.10.2017.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017

VINEET